

CBI No. 116/19

CBI VS. RAJMAL KHOKHAR

19.08.2020.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

Sh. Sanjay Mann, Ld. Counsel for accused.

Matter is at the stage of final arguments.

Today the matter was fixed for addressing the arguments in rebuttal by the Ld. Counsel for accused.

Part rebuttal arguments advanced by Ld. Counsel for accused.

At request, let the matter be fixed on **25.08.2020** for further arguments in rebuttal by the Ld. Counsel for the accused.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/19.08.2020

CBI No. 341/19

CBI VS. MONISH MALHOTRA & ANR.

19.08.2020.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 along with Sh. Ajit K. Singh Advocate.

A-2 along with Sh. Rajeev Garg Advocate.

It is submitted by the Ld. Counsel for A-1 that till date, CBI has not compliance the order dated 13.03.2020 passed by the Court, vide which both the applications of applicant Radha Sharma were allowed and the locker key no. 99/2020 (Godrej) and Key No.40291 with Canara Bank, Kalkaji Branch were directed to be defreezed and the locker keys of this locker be released to the applicant by CBI. Similarly, CBI was also directed to release the unrelid documents of the applicant seized during the search of the house of the applicant as mentioned in application dated 31.01.2020.

Ld. PP for CBI seeks time to find out the reason behind the delay of the compliance of the order dated 13.03.2020.

Ld. Counsel for A-1 also submits that two other applications of A-1 are also pending for disposal, out of which one for seeking directions to place on record complete details of the order of the Review Committee and the other application seeking directions to CBI to ensure that 81 audio conversations are the complete set of conversations recorded during the relevant period and if there are more to provide the missing transcription of missing conversation.

Ld. PP for CBI seeks some time to file the replies to the abovesaid two applications.

On the request of the Ld. PP for CBI, let the matter be fixed for **26.08.2020.**

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/19.08.2020